

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7.

IA-3959/2023, IA-1205/2024
in C.P.(IB)/1238(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 10.05.2024

NAME OF THE PARTIES: Omkara Assets Reconstruction Pvt. Ltd.
Vs.
Dunnimaa Engineers & Divers Enterprises Pvt. Ltd.

SECTION: 7, 19(2), 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11
of NCLT Rules, 2016

ORDER

This matter is heard through Video Conference:

1. Adv. Mansha Bhatia, Ld. Counsel for the Applicant/RP in IA-630/2024 present.
2. Counsel for the RP submits that resolution plan IA has been filed in the matter. The same is before the Registry for scrutiny, may be numbered shortly. This IA also may be listed along with Plan IA.
3. List this matter on **14.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)